

14.01] hrs.

**PAPERS LAID ON THE TABLE**

**POST OFFICE SAVINGS CERTIFICATES RULES**

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai):

I beg to lay on the Table a copy of the Post Office Savings Certificates (First Amendment) Rules, 1967, published in Notification No. G.S.R. 566 in Gazette of India dated the 14th April, 1967, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959. [Placed in Library, See No. LT-363/67].

**NOTIFICATION UNDER DELHI DEVELOPMENT ACT**

The Minister of Works, Housing and Supply (Shri Jagannath Rao):

I beg to re-lay on the Table a copy each of the following Notifications under section 58 of the Delhi Development Act, 1957:—

- (1) The Delhi Development Authority (Employees Provident Fund and Gratuity) Rules, 1966, published in Notification No. G.S.R. 1859 in Gazette of India dated the 10th December, 1966. [Placed in Library, See No. LT-145/67].
- (2) The Delhi Development Authority (Committee Meetings) Regulations, 1966, published in Notification No. S.O. 3619 in Gazette of India dated the 3rd December, 1966. [Placed in Library, See No. LT-253/67].

**DELHI SALES TAX (AMENDMENT) RULES, NOTIFICATIONS UNDER CUSTOMS ACT, ETC.**

The Minister of Parliamentary Affairs and Communications (Dr. Ram

Subbag Singh): On behalf of Shri K. C. Pant,

I beg to re-lay on the Table—

- (1) a copy of the Delhi Sales Tax (Amendment) Rules, 1967, published in Notification No. F.4(92)/66-Finance (E) (I) in Delhi Gazette dated the 16th March, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi. [Placed in Library, See No. LT-146/67].
- (2) I also beg to lay on the Table—
  - (i) G.S.R. 394 published in Gazette of India dated the 17th March, 1967, issued under the Income-tax Act, 1961 to give effect to the Agreement between the Government of India and the Government of Greece for the avoidance of double taxation of income. [Placed in Library, See No. LT-364/67].
  - (ii) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
    - (a) S.O. 1129 published in Gazette of India dated the 1st April, 1967.
    - (b) G.S.R. 594 published in Gazette of India dated the 29th April, 1967.
    - (c) G.S.R. 598 published in Gazette of India dated the 29th April, 1967.
    - (d) G.S.R. 630 published in Gazette of India dated the 6th May, 1967.
    - (e) G.S.R. 689 published in Gazette of India dated the 3rd May, 1967.

- (f) G.S.R. 707 published in Gazette of India dated the 9th May, 1967. [Placed in Library, See No. LT-365/67].
- (iii) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (a) The Customs and Central Excise Duties Export Drawback (General) Twenty-fourth Amendment Rules, 1967, published in Notification No. G.S.R. 581 in Gazette of India dated the 29th April, 1967.
- (b) The Customs and Central Excise Duties Export Drawback (General) Twenty-sixth Amendment Rules, 1967, published in Notification No. G.S.R. 582 in Gazette of India dated the 29th April, 1967.
- (c) The Customs and Central Excise Duties Export Drawback (General) Twenty-seventh Amendment Rules, 1967, published in Notification No. G.S.R. 583 in Gazette of India dated the 29th April, 1967.
- (d) G.S.R. 585 published in Gazette of India dated the 29th April, 1967, containing corrigenda to G.S.R. 1478 dated the 24th September, 1966.
- (iv) A copy each of the following Notifications under section 38 of the Central Excise and Salt Act, 1944:—
- (a) The Central Excise Rules, 1967, published in Notification No. G.S.R. 492 in Gazette of India dated the 8th April, 1967.
- (b) The Central Excise (Fifth Amendment) Rules, 1967, published in Notification No. G.S.R. 544 in Gazette of India dated the 22nd April, 1967.
- (c) The Central Excise (Sixth Amendment) Rules, 1967, published in Notification No. G.S.R. 587 in Gazette of India dated the 29th April, 1967.
- (d) The Central Excise (Seventh Amendment) Rules, 1967, published in Notification No. G.S.R. 702 in Gazette of India dated the 13th May, 1967. [Placed in Library, See No. LT-366/67].

#### NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghunath Ramiah):

I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (a) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1967 published in Notification No. G.S.R. 464 in Gazette of India dated the 1st April, 1967.
- (b) The Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1967, published in Notification No. G.S.R. 498 in Gazette of India dated the 7th April, 1967.
- (c) The Kerosene (Fixation of Ceiling Prices) Third Amendment Order, 1967, published